

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO.1714  
TO BE ANSWERED ON 10<sup>TH</sup> DECEMBER, 2024**

**PRESENCE OF STs IN STANDING SELECTION COMMITTEE OF AIIMS, NEW  
DELHI**

**1714. SHRI MANOJ KUMAR JHA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether there are any members in the Standing Selection Committee of AIIMS, New Delhi who belong to Scheduled Tribes (STs), if yes, the details thereof;
- (b) if not, the reasons therefor;
- (c) whether the Ministry has in place, or plans to have in place a strong mechanism and robust recruitment system for mandatory inclusion of members belonging to the Scheduled Tribes in the Standing Selection Committee, if so, the details thereof; and
- (d) if not, the reasons therefor?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(SHRI PRATAPRAO JADHAV)**

(a) & (b): The Standing Selection Committee of AIIMS, New Delhi is constituted as per Section 10(5 & 6) of AIIMS Act, 1956 and Rule 7 of AIIMS Rules 1958 (as amended in 2012).

(c) & (d): As per DoPT OM dated 13<sup>th</sup> February 2014, wherever a Selection Committee exists for making recruitment to 10 or more vacancies in any level of posts or services, it shall be mandatory to have one member belonging to SC/ST, one member belonging to OBC category and one member belonging to minority community in such a committee. Instructions to ensure compliance of the above have been issued by the Ministry to all AIIMS.

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